

Affidavit of documents under Order XI, Rule 13 of the Code of Civil Procedure.

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION

SUIT NO. OF 19

..... PLAINTIFF.

versus

..... DEFENDANT.

I, the abovenamed defendant (swear in the name of God or solemnly affirm, as the case may be) and say as follows:-

1. I have in my possession or power the documents relating to the matters in question in this suit which are set forth in the first and second parts of the first schedule hereto.
2. I object to produce the said documents set forth in the second part of the said first schedule hereto.
3. That (here state upon what grounds the objection is made and verify the fact as far as may be).
4. I have had but have not now in my possession or power of the documents relating to the matters in question in this suit which are forth in the second schedule hereto.
5. The last mentioned documents were last in my possession or power on (state when).
6. That (here state what has become of the last mentioned documents and in whose possession they now are).
7. According to the best of my knowledge, information and belief, I have not now and never had in my possession, custody or power or in the possession, custody or power of my Advocate or in the possession, custody or power of any other person or persons on my behalf any deed, account, book of account, voucher, receipt, letter, memorandum, paper or writing or any copy of extract from any such document or any other document whatsoever relating to the matters in question in this suit or any of them or wherein any entry has been made relative to such matters or any of them other than and except the documents set forth in the said first and second schedules hereto.

Sworn

Solemnly affirmed at Bombay

The day of 19 .

Before me
Assistant Master/Associate.
High Court, Bombay.